

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 296 OF 2018 & IA NO. 941 & 1330 OF 2018

Dated: 20th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 296 OF 2018 & IA NO. 941 OF 2018

In the matter of:

Power Company of Karnataka Ltd. & Ors. Appellant(s)
Versus	
Southern Regional Load Despatch Centre & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Darpan K.M.

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Nehul Sharma for R-3

Ms. Apoorva Misra R-5

ORDER

Mr. Apoorva Misra, learned Counsel appeared on behalf of the Respondent No.5 and prays for four weeks' time to file reply to the main Appeal. Ms. Suparna Srivastava, learned counsel appearing for Respondent No.3 prays for another four weeks' time to file reply in the main Appeal. Mr. Darpan K.M., learned Counsel appearing for the Appellant prays for three weeks' time to file rejoinder, thereafter.

Submissions made by the learned counsel for the Respondents and the Appellant, as stated above, are placed on record.

Four weeks' time is granted to the learned counsel for the Respondent No.3. & 4 to enable them to file their reply on or before 18-01-2019 after serving copy on the other

side. Thereafter, three weeks' time is granted to the learned counsel for the Appellant to file rejoinder on or before 11-02-2019, after serving copy on the other side.

Learned counsel appearing for Respondent No.3 submitted that no coercive action will be taken till the pendency of this Appeal.

List the matter on **27-02-2019**, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

pr/ss